

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 127 of 2013

Dated : 3rd April, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

M/s Lafarge India Pvt. Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory
Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Praveen Kumar
Mr. S.C. Sood, Rep.

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Ms. Suparna Srivastava for R-2

ORDER

During the hearing of this matter, it has been brought to the notice of this Bench that there are some so called contrary judgments of this Tribunal on the point of application of Limitation Act to the matter before the Central Commission as well as State Commissions. In such a situation, the matter is fixed for order on the point of reference to the Larger Bench. The learned counsel for the parties are also agreed on this point of reference to the Larger Bench.

Order on this point is reserved.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member